

will take some time before the general lines are laid down and a script prepared. The documentary is proposed to be released only on the occasion of the Tagore Centenary Celebrations in 1961.

Shri D. C. Sharma: May I know what procedure will be adopted to select the producer for the documentary; or will the Government of India do it?

Dr. Keskar: The Government of India will select the producer in consultation and in collaboration with the Tagore Centenary Committee which is composed of very eminent people both in Government and in public life and those connected with Tagore.

श्री भक्त वर्धन : क्या यह निश्चय हो चुका है कि बंगला, हिन्दी और अंग्रेजी में गिवा अन्य भारतीय भाषाओं में भी यह डॉक्यूमेंटरी फिल्म तैयार की जायगी ?

डा० केसकर : मैंने अभी यह कहा था कि इस बारे में अभी कुछ कहना नामुमकिन है. इस विषय कि मिश्रान्त रूप में तय किया गया है कि डॉक्यूमेंटरी बनगी। किस प्रकार की होगी, कितनी बड़ी होगी, क्या होगी, यह अभी तय करना है।

सेठ गोविन्द दास : क्या कम से कम यह तय हो गया है कि वह बंगला, हिन्दी और अंग्रेजी, इन तीनों भाषाओं में बनेगी ?

डा० केसकर : इस सम्बन्ध में कोई निश्चय नहीं किया गया है।

Shri Prabhat Kar: May I know whether in deciding upon the producer the Shanti Niketan will be consulted; and whether all the papers in Shanti Niketan will be at the disposal of the producer?

Mr. Speaker: That is what the hon. Minister said.

Dr. Keskar: It is obvious that in anything produced regarding Tagore, the Shanti Niketan will be taken into full collaboration. In fact, in the Celebrations Committee formed by

Government, most of the important people like the Vice President and the Chairman are represented.

Shri Prabhat Kar: May I know whether all the papers will be at the disposal of the producer?

Mr. Speaker: A documentary cannot be easily prepared without all the papers and documents.

Shri D. C. Sharma: May I know if the Consultative Committee has taken final shape, or is it in the process of formation?

Dr. Keskar: I said that the Consultative Committee specially for the purpose of this documentary is in the process of formation. There is the main Celebrations Committee which will help us in forming that committee.

Bhopal Capital Project

*1431. **Shri V. C. Shukla:** Will the Minister of Planning be pleased to state whether it has been agreed in principle that the cost of Bhopal Capital Project will be taken out of the total outlay for the Madhya Pradesh Plan?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra): The Madhya Pradesh Government has been asked to include the Bhopal Capital Project in the State Plan. The State Government has been requested to send to the Planning Commission the project report and estimates for the capital project. These have not yet been received. For the time being, for expenditure during 1958-59, a sum of Rs. 50 lakhs has been allowed in the State Development Plan for 1958-59.

Shri V. C. Shukla: What are the specific projects that are likely to be affected by the diversion of funds to build up a brand new capital for the new Madhya Pradesh?

Shri L. N. Mishra: It is difficult to say what specific projects will be affected but most of these capital projects form part of the annual plan.

Shri V. C. Shukla: Are the Planning Commission satisfied that building more buildings in a town is a better use of our extremely limited resources than spending on power projects and other welfare projects that are likely to be affected by the diversion of funds?

Mr. Speaker: This need not be answered. Policy matters, what priority ought to be given, etc. are not for the Question Hour.

सेठ गोविन्द दास : क्या यह बात सही नहीं है कि चंडीगढ़ और मुबनेश्वर की राजधानियां बनाने के लिये केन्द्रीय सरकार से उड़ीसा और पंजाब प्रदेश को विशेष रूप से सहायता मिली थी, यदि यह बात सही है तो भोपाल के लिये एक विशेष सहायता केन्द्रीय सरकार से क्यों नहीं मिल रही है ?

श्री ल० ना० मिश्र : यह बात सही नहीं है। उड़ीसा सरकार को मुबनेश्वर के लिये और पंजाब सरकार को चंडीगढ़ के लिये जो मदद दी गयी है वह पंचवर्षीय योजना के अंतर्गत दी गयी है और मध्य प्रदेश सरकार को भी उसी आधार पर दी जायगी, किसी तरह का विभेद या अन्तर नहीं किया गया है।

**Contribution to Employees'
Provident Fund**

*1432. **Shri T. B. Vittal Rao:** Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 247 on the 19th November, 1957 and state:

(a) whether any decision has since been taken with regard to enhancement of the rate of contribution to Employees' Provident Fund from 6½ to 8½ per cent; and

(b) if so, the nature of the decision?

The Parliamentary Secretary to the Ministry of Labour and Employment and Planning (Shri L. N. Mishra): (a) and (b). The matter is still under the consideration of the Study Group which is examining the question of integration of the various Social Security Schemes.

Shri T. B. Vittal Rao: In view of the fact that any delay in finalising it results in loss to the workers, may I know when a decision on this will be taken?

Shri L. N. Mishra: Certainly it will be resulting in loss to the workers as this is a question of increasing the contribution. This will be taken up shortly. We are expecting the report from the study group.

Shri Anthony Pillai: What are the considerations which are holding up the acceptance of the proposals?

The Minister of Labour and Employment and Planning (Shri Nanda): There are various considerations. They are chiefly that the increase in the rate is going to add to the burden on the industry. A much more immediate consideration is that the Act as it is now applicable has not yet been extended to all the industries which could be covered under it. We are taking steps quickly to apply it to all the industries to which it could be applied. We have to complete this stage. We want to do it as early as possible. I may say personally that we are all in sympathy with the demand and we are thinking of considering it for the purpose of acceptance as early as possible.

Shri T. B. Vittal Rao: The hon. Minister has stated that one of the reasons is that it has to be extended to all the industries that are not covered. The total workers employed in such industries are only 30,000 as against 15 lakhs covered already. So, may I know why it is being delayed?

Shri Nanda: I do not accept this figure given by the hon. Member. The